

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 376/2023

AARTI SHARMA (KAUSHIK)

Petitioner(s)

VERSUS

HEMANT SHARMA

Respondent(s)

(Mediation report dated 16.05.2023 in TP (C) No. 376 of 2023 has been received.

IA No. 30559/2023 - STAY APPLICATION)

WITH T.P.(Cr1.) No. 264/2023

(IA No. 80234/2023 - EXEMPTION FROM FILING O.T.

IA No. 80233/2023 - STAY APPLICATION)

Date : 19-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Ms. Ankita Chaudhary, AOR

Mr. Shreyas Balaji, Adv.

Ms. Sheela Tanwar, Adv.

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For Respondent(s)

Mr. Sanchar Anand, Adv.

Mr. Devendra Singh, AOR

Mr. Anant K Vatsya, Adv.

Mr. Aman Kumar Thakur, Adv.

Ms. Sumbul Ausaf, Adv.

Mr. Arjun Rana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List these petitions on 1st September, 2023 at the end of the Cause List.

The parties will personally remain present before the Court on the next date.

The respondent-husband will deposit a sum of Rs.15,000/- (Rupees fifteen thousand) in this Court within a period of four weeks from today for meeting the expenses of the petitioner-wife.

The petitioner will be entitled to withdraw the said amount.

In the meanwhile, the respondent will continue to pay maintenance as directed by the concerned Court. This direction is without prejudice to the right of the respondent to file appropriate proceedings in accordance with law, as regards the maintenance order.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER